

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-239(PB)/2023

IN THE MATTER OF:

Vipul Jain and Rachna Jain
v.
Raheja Developers Limited

.... Petitioner

.... Respondent

Order U/s. 7 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Manu Chaturvedi, Adv. Devika Singh Roy
Chowdhary
For the Respondent : Sr. Adv. Mr. P. Nagesh, Adv. Gaurav Mitra,
Adv. Manmeet Kaur, Adv. Suditi Batra, Adv.
Abhishek Rana

ORDER

At request and by consent, list the matter on **29.04.2024** as **first item.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

24.04.2024
Lalit